

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.201- MA 09 of 2019
In
CP(IB) 67 of 2017

Proceedings under Section 10 IBC

IN THE MATTER OF:

Metal Link Alloys Ltd
V/s
SBI

.....Applicant

.....Respondent

Order delivered on: 05/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nipun Singhvi, Advocate a/w.
: Mr. Mayur Jugtawat, Advocate
For the Respondent : Mr. Rajiv Chawla, Advocate for
: Mr. Arjun Sheth, Advocate

ORDER
(Hybrid Mode)

MA 09 of 2019

It is seen from the pleadings that, again, no compliance has been made by the respondent in terms of the last order dated 03.06.2024.

Learned Counsel for the respondent seeks one more opportunity to comply with the same, to which the Counsel for the applicant has no objection.

Learned Counsel for the applicant also seeks time to prepare to make submissions in the matter.

At the joint request of the Counsels for both sides, the matter stand adjourned to 20.08.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)